

**FORM G**  
**INVITATION FOR EXPRESSION OF INTEREST FOR**  
**RAO EDUSOLUTION PRIVATE LIMITED OPERATING IN EDUCATION**  
**SECTOR AT MUMBAI, DELHI, ETC.**

(Under Regulation 36A(1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

<b>RELEVANT PARTICULARS</b>		
1.	Name of the corporate debtor along with PAN/ CIN/ LLP No.	Rao Edusolutions Private Limited U80301MH2013PTC247740
2.	Address of the registered office	A-113, South Wing, Boomrang, Saki Vihar, Andheri east, Mumbai-4000720
3.	URL of website	Not active
4.	Details of place where majority of fixed assets are located	Andheri East Mumbai
5.	Installed capacity of main products/ services	The corporate debtor is in business of providing coaching services to IIT aspirant under the brand name "RaoIIT"
6.	Quantity and value of main products/ services sold in last financial year	FY 2021-22- INR 40,76,39,187.00 FY 2020-21- INR 32,43,59,172.00
7.	Number of employees/ workmen	>30
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at:	Kindly mail on <a href="mailto:cirp.raoedusolution@gmail.com">cirp.raoedusolution@gmail.com</a> For further information you can call on- +91 9975001490
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at:	For obtaining detailed EOI and eligibility criteria kindly mail on <a href="mailto:cirp.raoedusolution@gmail.com">cirp.raoedusolution@gmail.com</a>
10.	Last date for receipt of expression of interest	04-10-2023
11.	Date of issue of provisional list of prospective resolution applicants	14-10-2023
12.	Last date for submission of objections to provisional list	19-10-2023
13.	Process email id to submit EOI	<a href="mailto:cirp.raoedusolutions@gmail.com">cirp.raoedusolutions@gmail.com</a>



*Viral Vora*  
*5/9/2023*

Viral Vora  
Resolution Professional  
IBBI/IPA-001/IP-P02703/2022-2023/14141  
3, Shanti Kunj, Lala Lajpatrai Road, near HDFC Bank, Vile Parle West, Mumbai -400056  
For Rao Edusolutions Private Limited  
(05-09-2023, Mumbai)

PUBLIC NOTICE

As per the instructions given to me by my client, it is hereby notified for the public at large that I am investigating the ownership right, title and interest of (1) Mr. Prakash Dattaram Patole And (2) Mrs. Anagha Prakash Patole both having address as - Andheri West, Mumbai - 400102 with respect to the property more particularly described in the 'Schedule' written hereunder (hereinafter referred to as the 'Owners').

Any person having any share, right, title, benefit, interest, claim, objection and/or demand in respect of the said property or any part thereof by way of sale, exchange, assignment, mortgage, charge, gift, trust, inheritance, occupation, possession, tenancy, sub-tenancy, lease and license, care-taker basis, lease, sub-lease, lien, maintenance, easement, release, relinquishment or any other method through any agreement, deed, document, writing, conveyance deed, devise, bequest, succession, family arrangement / settlement, litigation, decree or court order of any court of Law, contracts/agreements or encumbrance or otherwise howsoever are hereby requested to make the same known in writing to the undersigned within 15 (Fifteen) days from the date of publication of this notice of such claims, if any, with all supporting documents, failing which the claim of such person shall be treated as waived and not binding on our clients.

SCHEDULE REFERRED TO HEREINAFORE (Description of "the said property") All that piece and parcel of Row House/Unit No. 40 (2BHK) admeasuring 1263 sq. ft. i.e. 117 sq. mtrs (Saleable Built- Up Area) along with Parking and Garden area admeasuring 586.74 sq. ft. i.e. 54.51 sq. mtrs or thereabouts along with the land underneath in the building known as "Daisy" in the layout scheme known as "Florist Valley" at Survey no. 136/2A, 136/3 and 136/4 and Survey no. 136/2B of Village Kunenama, Taluka- Malav, District - Pune within the limits of Group Grampanchayat, Vaksal and within the registration District of Pune and Sub-Registration District of Malav.

Place : Lonavla, Pune Date : 04/09/2023

Adv. Ashwin Gupta (M/s. Thinkviro Legal) 101' 1' Floor, Priyadarshani CHSL, Above State Bank of India Market Main Branch, G Ward, Nr. ABC Factory, Lonavla- 410401. Dist - Pune. M- 9890440676

UNIPHOS INTERNATIONAL LIMITED

CIN: U24219GJ1992PLC027317 Reg. Off.: 11, G.I.D.C., VAPI, DIST. VALSAD, GUJARAT-396195 WEBSITE: www.uilonline.com E-MAIL: uil@uilonline.com Tel no. 022-61233500 Fax : 022-24938826

Notice is hereby given that pursuant to the provisions of Section 108 of the Companies, Act, 2013 read with Rule 20 of the Companies (Management and Administration) Rules, 2014, as amended from time to time, the Company is providing its members facility to exercise their right to vote on resolutions proposed to be passed in the 31st Annual General Meeting of the Company scheduled to be held on Friday, 29th September, 2023 at 9.00 a.m. at 11, G.I.D.C., Vapi-396195, Gujarat. The members may cast their votes using an electronic voting system from a place other than the venue of the meeting ('Remote e-voting').

The communication relating to remote e-voting inter-alia containing User ID and password along with a copy of Notice convening the meeting has been dispatched to the Members. The Notice of the meeting is available on the website of the Company at www.uilonline.com.

The remote e-voting facility shall commence on 26th September, 2023 from 9.00 a.m. (IST) and end on 28th September, 2023 at (5.00 p.m.) (IST). The remote e-voting shall not be allowed beyond the said date and time.

The members who have cast their vote by remote e-voting may attend the meeting but shall not be entitled to cast their vote again.

In case of any queries, you may refer the remote e-voting user manual for members available at the download section of www.evoting.nsdl.com or call on toll free no. 1800-222-990.

FOR UNIPHOS INTERNATIONAL LTD Sd/- ipin Jani Director Date: 04th September, 2023 (DIN: 00297043)

PUBLIC NOTICE

NOTICE REGARDING LOST CERTIFICATE OF ULTRATECH CEMENT LIMITED, Regd. Off. 'B' Wing, Ahura Centre, 2nd Floor, Mahakali Caves Road, Mumbai, Maharashtra, 400 093. I, DEVINDER SINGH SAHNEY residing at 50, Usha Kiran, 25th Floor, Carmichael Road, Mumbai 400 026, the registered holder of the under mentioned shares held in the above said Company, hereby gives notice that the Share Certificate in respect of the said shares have been untraceable and have applied to the Company for issue of duplicate share certificate. Any person having a claim in respect of the said shares should lodge the same with the Company at its Registered Office within 21 days from this date else the Company will proceed to issue duplicate certificate to the aforesaid applicant without any further intimation.

Table with 5 columns: Folio No, Name of Shareholder, No of Shares, Distinctive Numbers, Certificate Numbers. Row 1: 76265305, DEVINDER SINGH SAHNEY, 195, 36638089-36638283, 144334

Dated: September 4, 2023 Place: Mumbai Devinder Singh Sahney

Government of India Ministry of Finance, Department of Financial Services

Mumbai Debts Recovery Tribunal-I MTNL Bhanvan, 2nd Floor, Colaba Market, Colaba, Mumbai Before the recovery officer EXH No.: 11 Next Date: 05.10.2023 Kotak Mahindra Bank VS Certificate Holder Sandeep Achrekar VS Certificate Debtor

Warrant of Attachment of Immovable Property Whereas you Certificate Debtor have failed to pay the Rs. 22,20,130.00/- (Rupees Twenty Two Lakhs Twenty Thousand One Hundred and Thirty Only) along with interest thereon in respect of Recovery Certificate in TOA No. 913 of 2016 drawn up by the Hon'ble Presiding Officer;

Cotton Exchange Branch Raja Bahadur Goverdhanlal Bldg., 211-213, Kalbadevi Road, Mumbai - 400 002. Tel.: 022-2242 0505 Email : bmmums0611@centrabank.co.in

POSSESSION NOTICE (For Immovable Property) [See Rule 8(1)]

Whereas, The undersigned being the Authorized Officer of the Central Bank of India, Cotton Exchange Branch under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002) and in exercise of powers conferred under Section 13(12) read with Rule 9 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice dated 15/05/2023 calling upon the Borrower MR BADRUDDIN ANSARI to repay the amount mentioned in the notice being Rs. 29,35,990/- (Rupees Twenty Nine Lakh Thirty Five Thousand Nine Hundred Ninty only) within 60 days from the date of receipt of the said notice.

The borrower having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him/her under section 13(4) of the said Act read with rule 9 of the said Rules in this 01st day of September of the year 2023.

The borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Central Bank of India, Cotton Exchange Branch for an amount of Rs. 29,35,990/- and interest and other charges thereon.

DESCRIPTION OF THE IMMOVABLE/MOVEABLE PROPERTY Room No 406, 4th Floor, A Wing, Bliss Residency Situated At Survey No. 32/1A, Village-Dhamotoe, Taluk-Karjat, Dist-Raigarh Maharashtra-411011

Date : 02.09.2023 Place : Mumbai Sd/- (Authorised Officer) Central Bank of India

Principal Borrower: 1) MR BADRUDDIN ANSARI / 2) MRS. SAMINAANSARI Room No. 5, Jyoti Welfare Society Gandhi Nagar Link Road, Opp Petrol Pump, Ganesh Nagar, Kandivli (West), Mumbai-400067

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(Under Regulation 36A(1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

Table with 2 columns: RELEVANT PARTICULARS, Details. Rows include Name of the corporate debtor, Address of the registered office, URL of website, Details of place where majority of fixed assets are located, etc.

Date: 05-09-2023 Place: Mumbai Viral Vora Resolution Professional IBBI/INPA-001/IP-PO2703/2022-2023/14141 3, Shanti Kunj, Lala Lajpatrai Road, near HDFC Bank, Vile Parle West, Mumbai-400056 For Rao Edusolutions Private Limited

OW.No. MDRT-22/254/2023 EXH 27

Date : 4/8/2023 REGD A/D/DASTI/AFFIXATION/BEAT OF DRUM & PUBLICATION/NOTICE BOARD OF DRT. SALE PROCLAMATION OFFICE OF THE RECOVERY OFFICER-I DEBTS RECOVERY TRIBUNAL-II, MUMBAI

MTNL Bhanvan, 3rd Floor, Colaba Market, Colaba, Mumbai. DATED: 18.08.2023 PROCLAMATION OF SALE UNDER RULES 38, 52(2) OF SECOND SCHEDULE TO THE INCOME TAX ACT, 1961 READ WITH THE RECOVERY OF DEBTS AND BANKRUPTCY ACT, 1993.

Union Bank of India, Malad (West) Branch Certificate Holders Mrs Kejal Nitin Gala & Anr Certificate Debtors CD - 1: Mrs. Kejal Nitin Gala, Flat No. 102, 1st Floor, Building No.C-4, Shanti Vihar, 100 Ft. D.P. Road, Opp. P.G. Vora School, Mira Road (East), District Thane 401 107.

Whereas Hon'ble Presiding Officer, Debts Recovery Tribunal No. II Mumbai has drawn up the Recovery Certificate in Original Application No 640 of 2017 for recovery of Rs. 20,63,451.00 with interest and costs from the Certificate Debtors and a sum of Rs. 34,53,076.00 (as on 26.09.2023) is recoverable together with further interest and charges as per the Recovery Certificate / Decree.

And whereas the undersigned has ordered the sale of property mentioned in the Schedule below in satisfaction of the said certificate.

And whereas a sum of Rs. 20,63,451.00 along with pendent-lite and further interest @ 12.30% p.a. from the date of filing of application till payment and/or realization and costs from CDs.

Notice is hereby given that in absence of any order of postponement, the said property shall be sold on 26.09.2023 between 02:00 PM to 03:00 P.M. (with auto extension clause in case of bid in last 5 minutes before closing, if required) by open public e-auction and bidding shall take place through "On line Electronic Bidding" through the website https://drt.auctiontnt.net

The intending bidders should register themselves on the website of the aforesaid e-auction agency well in advance and get user ID and password for uploading of requisite documents and/or for participating in the open public e-auction.

The sale will be of the property of the C.D above named as mentioned in the schedule below and the liabilities and claims attaching to the said property, so far as they have been ascertained, are those specified in the schedule against each lot / property.

The bidder(s) will be put up for the sale in the lots specified in the schedule. If the amount to be realized is satisfactory by the sale of a portion of the property, the sale shall be immediately stopped with respect to the remainder. The sale also is stopped, if before any lot is knocked down, the arrears mentioned in the said certificate, interest and costs (including costs of the sale) are tendered to the officer conducting the sale or proof is given to his satisfaction that the amount of such certificate, interest and costs have been paid to the undersigned.

No officer or other person, having any duty to perform in connection with sale, either directly or indirectly by, for, acquire or attempt to acquire any interest in the property sold. The sale shall be subject to the conditions prescribed in Second Schedule of the Income Tax Act, 1961 and the rules made thereunder and to the further following conditions:-

1. The reserve price below which the property shall not be sold is Rs. 49,88,000/- (Rupees Forty Nine Lakhs Eighty Eight Thousand only)

2. The amount by which the bid is to be increased shall be Rs. 50,000/- (Rupees Fifty thousand only). In the event of any dispute arising as to the amount of bid, or as to the bidder, the lot shall at once be again put up to auction.

3. The highest bidder shall be declared to be the purchaser of any lot. It shall be in the discretion of the undersigned to decline/accept of the highest bid when the price offered appears so clearly inadequate as to make it inadvisable to do so. The particulars specified in the annexed schedule have been stated to the best of the information of the undersigned, but the undersigned shall not be answerable for any error, mis-statement or omission in this proclamation.

4. The public at large is hereby invited to bid in the said open public E-Auction. The offers in a sealed envelope (addressed to the Recovery Officer, DRT-II, Mumbai, superscribing R.P. No. only) containing duly filled-in and blue ink signed prescribed bid form giving complete details of the bidder(s) including e-mail id, mobile number, etc., along with self attested copies of PAN / TAN Card, address proof, photo identity proof of the bidder(s) and original demand draft / pay order of any Nationalized Bank / Scheduled Bank towards EMD Amount of Rs.5,00,000/- (Rupees Five Lakhs only) should be deposited with the undersigned not later than by 4.30 p.m. on 22.09.2023. The demand draft / pay order should be drawn in favour of the "Recovery Officer, DRT-II, Mumbai in R.P. No. 79 of 2018 or directly by way of RTGS/NEFT in the Account No. 30042353890 with State Bank of India, Fort Market Branch, Mumbai. IFSC Code No: SBIN0005347 of Recovery Officer, DRTII, at Mumbai.

5. The bidder(s) shall also upload online on the website of the aforesaid e-auction agency, after registering themselves on the website of the aforesaid e-auction agency, copy of the duly filled-in prescribed bid form along with photocopies of the documents as stated in para 4 here in above. The last date for submission of online bid is 22.09.2023 by 4.30 p.m. The Physical inspection of the properties may be taken between 10.00 a.m. and 5.00 p.m. on 20.09.2023 at the property site.

6. The successful highest bidder shall have to deposit 25% of his final bid amount after adjustment of EMD by next banking working day i.e. by 4.30 P.M. in the form of demand draft / pay order in favour of the "Recovery Officer, DRT-II, Mumbai in R.P. No. 79 of 2018 or directly by way of RTGS/NEFT in the Account No. 30042353890 with State Bank of India, Fort Market Branch, Mumbai. IFSC Code No: SBIN0005347 of Recovery Officer, DRTII, at Mumbai.

7. Once the bid is submitted it is mandatory for the bidder (s) to participate in the bidding process of the e-auction by logging in on the e-auction agency portal, failing which the EMD shall be forfeited to the Government, if the undersigned thinks fit.

8. The successful highest bidder shall also deposit a balance 75% of final bid amount on or before 15th day from the date of sale of the property. If the 15th day is Sunday or other Holiday, then on the first banking working day after the 15th day by prescribed mode as stated in para 6 above. In addition to the above, the successful highest bidder shall also deposit percentage fee with The Recovery Officer, DRT-II, Mumbai @ 2% upto Rs.1,000/- and @ 1% of the excess of said amount of Rs.1,000/-through DD in favour of the Registrar, DRT-II, Mumbai.

9. In case of default of payment within the prescribed period, the deposit, after defraying the expenses of the sale, may, if the undersigned thinks fit, be forfeited to the Government and the defaulting purchaser shall forfeit all claims to the property or the amount deposited. The property shall be resold, after the issue of fresh proclamation of sale. Further the purchaser shall also be liable to make good of any shortfall or difference between his final bid amount and the price for which it is subsequently sold.

10. The property is being sold on "AS IS WHERE IS BASIS" AND "AS IS WHAT IS BASIS".

11. The undersigned reserves the right to accept or reject any or all bids if found unreasonable or postpone the auction at any time without assigning any reason.

Table with 5 columns: No. of lots, Description of the property to be sold, Revenue assessed upon the property, Details of any other encumbrance to which property is liable, Claims, if any, which have been put forward to the co-owners where the property belongs to defaulter and any other person as co-owners.

Given under my hand and seal on this 18th day of August, 2023 Sd/- Sunil K Meshram Recovery Officer DRT-II, Mumbai

KOTAK MAHINDRA BANK LIMITED POSSESSION NOTICE

Registered Office: 27BKC, C-27, G-Block, Bandra Kuria Complex, Bandra (E), Mumbai-400051 Branch Office: Adamas Plaza, 5th Floor, 166/16, CST Road, Santacruz East, Kalina, Mumbai 400098.

Whereas, The Undersigned Being The Authorized Officer Of Kotak Mahindra Bank Ltd., Under The Securitization And Reconstruction Of Financial Assets And Enforcement Of Security Interest Act, 2002 (54 of 2002) And In Exercise Of Powers Conferred Under Section 13(12) Read With Rule 3 Of The Security Interest (Enforcement) Rules 2002 Issued Demand Notices To The Borrowers As Detailed Hereunder, Calling Upon The Respective Borrowers To Repay The Amount Mentioned In The Said Notices With All Costs, Charges And Expenses Till Actual Date Of Payment Within 60 Days From The Date Of Receipt Of The Same, The Said Borrower(S) Co Borrower(S) Having Failed To Repay The Amount, Notice Is Hereby Given To The Borrowers/ Co Borrowers And The Public In General That The Undersigned Has Taken Possession Of The Property Described Hereunder In Exercise Of Powers Conferred On Him Under Section 13(4) Of The Said Act/R/W Rule 8 Of The Said Rules On The Dates Mentioned Along-With. The Borrowers In Particular And Public In General Are Hereby Cautioned Not To Deal With The Properties And Any Dealings With The Properties Will Be Subject To The Charge Of Kotak Mahindra Bank Ltd., For The Amount Specified Therein With Future Interest, Costs And Charges From The Respective Dates. The Borrowers Attention Is Invited To Provisions Of Sub-Section (8) Of Section 13 Of The Act. In Respect Of Time Available To Redeem The Secured Assets/Details Of The Borrowers, Scheduled Property, Outstanding Dues, Demand Notices Sent Under Section 13(2) And Amounts Claimed There Under, Date Of Possession Is Given Herein Below:

Table with 4 columns: Name And Address Of The Borrower, Co-Borrower Loan Account No., Loan Amount, Details Of The Immovable Property, 1. Date Of Possession, 2. Type Of Possession, 3. Demand Notice Date, 4. Amount Due In Rs.

For any query please Contact Mr. Gurpal Singh (+91897689212) & Mr. Ruzhef Pawar (+91809789537) Place: Mumbai & Navi Mumbai, Date: 05.09.2023

POSSESSION NOTICE



HDFC BANK LIMITED

Branch: HDFC Spenta - RPM Dept, 2nd Floor, Next to HDFC Bank House, Mathuradas Mills Compound, Senapati Bapat Marg, Lower Parel (West), Mumbai - 400 013. Tel: 022-66113020. Regd. Office: HDFC Bank Ltd., HDFC Bank House, Senapati Bapat Marg, Lower Parel (West), Mumbai 400013. CIN: L65920MH1994PLC080618 Website: www.hdfcbank.com

Whereas the Authorised Officer of HDFC Bank Limited (erstwhile HDFC Limited having amalgamated with HDFC Bank Limited by virtue of a Scheme of Amalgamation approved by Hon'ble NCLT-Mumbai vide order dated 17th March 2023) (HDFC) under the Securitisation And Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 ("said Act") and in exercise of powers conferred under Section 13 (12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued Demand Notices under Section 13 (2) of the said Act, calling upon the following borrower(s) / Legal Heir(s) and Legal Representative(s) to pay the amounts mentioned against their respective names together with interest thereon at the applicable rates as mentioned in the said notices, within 60 days from the date of the said Notice(s), incidental expenses, costs, charges etc till the date of payment and / or realisation.

Table with 6 columns: Sr. No, Name of Borrower (s) / Legal Heir(s) and Legal Representative(s), Outstanding Dues, Date of Demand Notice, Date & Type of Possession, Description of Immovable Property (ies) / Secured Asset (s).

\*with further interest as applicable, incidental expenses, costs, charges etc incurred till the date of payment and / or realisation.

However, since the borrower(s) / Legal Heir(s) and Legal Representative(s) mentioned hereinabove have failed to repay the amounts due, notice is hereby given to the borrower(s) / Legal Heir(s) and Legal Representative(s) mentioned hereinabove in particular and to the public in general that the Authorised Officer(s) of HDFC have taken possession of the immovable property (ies) / secured asset(s) described herein above in exercise of powers conferred on him/them under Section 13 (4) of the said Act read with Rule 8 of the said Rules on the dates mentioned above.

The borrower(s) / Legal Heir(s) and Legal Representative(s) mentioned hereinabove in particular and the public in general are hereby cautioned not to deal with the aforesaid Immovable Property(ies) / Secured Asset(s) and any dealings with the said Immovable Property (ies) / Secured Asset(s) will be subject to the mortgage of HDFC.

Borrower(s) / Legal Heir(s) / Legal Representative(s) attention is/are invited to the provisions of sub-section (8) of section 13 of the Act, in respect of time available to redeem the secured asset(s).

Copies of the Panchnama drawn and Inventory made are available with the undersigned, and the said Borrower(s) / Legal Heir(s) / Legal Representative(s) is / are requested to collect the respective copy from the undersigned on any working day during normal office hours.

Place: MUMBAI Date: 04 SEP 2023 For HDFC Bank Ltd. Sd/- Authorized Officer

EROS INTERNATIONAL MEDIA LIMITED

CIN: L99999MH1994PLC080502 Registered Office: 901/902, Supreme Chambers, Off. Veera Desai Road, Andheri West, Mumbai - 400 053, Maharashtra, India. Phone: +91 22 66021500, Fax: +91 22 66021540 Email: compliance.officer@erosintl.com, Website: www.erosmediaworld.com

Notice of the 29th Annual General Meeting, Book Closure and E-Voting

NOTICE is hereby given that the 29th Annual General Meeting ("AGM") of the Company will be held on Tuesday, September 26, 2023 at 3:00 p.m. through Video Conferencing ("VC") / Other Audio Video Means ("OAVM") in compliance with the applicable provisions of the Companies Act, 2013 ("the Act"), rules framed thereunder and the SEBI (Listing Obligations and Disclosure Requirements) Regulations 2015 ("SEBI Listing Regulations") read with MCA Circulars and SEBI Circulars to transact the business as set out in the Notice of the AGM.

In compliance with the aforementioned Circulars, electronic copies of the Annual Report for the Financial Year 2022-23 of the Company and the Notice of the AGM have been sent on Monday, September 04, 2023 to all the Members whose email addresses are registered with Depository Participant / Link Intime India Private Limited ("Registrar & Transfer Agents"). It is also available on the Company's website www.erosmediaworld.com, the website of Central Depository Services Limited ("CDSL") www.evoting.cdsl.com and the website of BSE Limited at www.bseindia.com and National Stock Exchange of India Limited at www.nseindia.com.

Members will be able to attend the AGM through VC / OAVM provided by CDSL at www.evoting.cdsl.com by using their remote e-voting login credentials and selecting the EVSN for Company's AGM. The detailed instructions for joining the AGM are provided in the Notice of the AGM.

In compliance with the provisions of Section 108 of the Act read with Rule 20 of the Companies (Management and Administration) Rules, 2014 and Regulation 44 of the SEBI Listing Regulations, the Company is pleased to offer e-voting facility to its Members to vote on the resolutions proposed to be passed at the 29th AGM. The Company has engaged the services of CDSL as the Agency to provide remote e-voting facility.

The remote e-voting will commence on Friday, September 22, 2023 at 9:00 a.m. (IST) and will end on Monday, September 25, 2023 at 5:00 p.m. (IST) and thereafter the remote e-voting module shall be disabled/blocked for e-voting. The remote e-voting shall not be allowed beyond the aforesaid date and time. Once the vote on a resolution is cast by the Members, the same cannot be changed subsequently.

A person, whose name appears in the Register of Member or in the Register of Beneficial Owners maintained by the Depositories as on the cut-off date i.e. Tuesday, September 19, 2023 only shall be entitled to avail the facility of remote e-voting as well as voting at the AGM.

The voting rights of Members shall be in proportionate to their shares in the paid-up equity share capital of the Company as on the cut-off date. The person who acquires shares and becomes Member of the Company after the dispatch of the Notice and holds shares as on the cut-off date, may obtain User ID and Password by sending a request at helpdesk.evoting@cdslindia.com. However, if he/she is already registered with CDSL for remote e-voting then he/she can use his/her existing User ID and Password for casting vote. The detailed procedure of remote e-voting and e-voting during the AGM are given in the Notice of the AGM.

A Member may participate in the AGM even after exercising his right to vote through remote e-voting but shall not be allowed to cast his vote again.

The Company has appointed Mr. C R Bhagwat, Practicing Company Secretary, (Membership No. F7075, CP No: 26844) as the Scrutinizer to scrutinize the e-voting/ remote voting process in a fair and transparent manner.

In case of any queries relating to e-voting you may refer to the FAQs for Shareholders and e-voting manual for Shareholders available at the download section of www.evotingindia.com under help section or write an email to helpdesk.evoting@cdslindia.com.

In case of any grievances connected with facility for remote e-voting or e-voting at the AGM, please contact Mr. Rakesh Dalvi, Sr. Manager, Central Depository Services (India) Limited, A Wing, 25th Floor, Marathon Futrex, Mafatal Mill Compounds, N M Joshi Marg, Lower Parel (East), Mumbai - 400013 or send an email to helpdesk.evoting@cdslindia.com or call toll free no. 1800 22 55 33.

Pursuant to the provisions of Section 91 of the Act read with Rule 10 of the Companies (Management and Administration) Rules, 2014 and Regulation 42 of SEBI Listing Regulations, the Register of Members and Share Transfer Books of the Company will remain closed from Tuesday, September 19, 2023 to Tuesday, September 26, 2023 (both days inclusive) for the purpose of 29th AGM. Persons entitled to attend and vote at the meeting, may vote in person or by proxy/through authorized representative, provided that all proxies in the prescribed form/authorization duly signed by the person entitled to attend and vote at the meeting are deposited at the Corporate Office of the Company, not later than 48 hours before the Meeting.

For Eros International Media Limited Sd/- Vijay Thaker Place: Mumbai VP-Company Secretary & Compliance Officer Date: September 04, 2023

Indian Bank ALLAHABAD

20 MUMBAI WEST, RECOVERY DEPARTMENT :- First Floor, B-Wing, 101, Neo Vikram CHSL, Sahakar Nagar, New Link Road, Andheri (W), Mumbai-400 058.

MEGA E-AUCTION ON 10.10.2023, AT 11.00 A. M. TO 05.00 P. M. UNDER SARFAESI ACT 2002 "AS IS WHERE IS BASIS, AS IS WHAT IS BASIS" through E-Auction platform provided at the website https://www.mstcecommerce.com

APPENDIX-IV-A [SEE PROVISO TO RULE 8 (6)] SALE NOTICE FOR SALE OF IMMOVABLE PROPERTIES E-Auction Sale Notice for Sale of Immovable Assets under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8(6) of the Security Interest (Enforcement) Rules, 2002. NOTICE is hereby given to the Public in General and in particular to the Borrower(s) and Guarantor(s) that the below described immovable property mortgaged / charged to the Secured Creditor, the Symbolic possession of which has been taken by the Authorized Officer of Indian Bank Secured Creditor, will be sold on "AS IS WHERE IS", "AS IS WHAT IS" AND "WHATSOEVER THERE IS" on 10.10.2023 for recovery as follows:-

DT. & TIME OF DOCUMENT, PROPERTY & INSPECTION : 07.10.2023 FROM 11.00 A. M. TO 5.00 P. M. EARNEST MONEY DEPOSIT UPTO 09.10.2023 BETWEEN 11.00 A. M. TO 4.00 P. M.

Table with 5 columns: Sr. No, Name of the Borrower, Description of the Property (Status of Possession), Amount of Secured Debt, Reserve Price (R.P) Earnest Money Deposit (E.M.D.), Branch Address & Contact Details for Sale Details.

For downloading further details and Terms & Conditions, please visit: (i) https://www.indianbank.in, (ii) https://www.mstcecommerce.com, (iii) https://www.ibapi.in. Platform (https://www.mstcecommerce.com) for E-Auction will be provided by E-Auction service provider M/s. MSTC Limited having its Registered Office at 225-C, A. J. C. Bose Road, Kolkata-700 020 (Contact Phone & Toll Free Numbers 07841072112 / 4111413 or 1800-103-5342).

Important note for the prospective bidders: (E-Auction through https://www.mstcecommerce.com. Registration should be completed by intending bidder on or before EMD date. There should be EMD balance in global wallet. Bidder has to complete following formalities well in advance: Step 1: Bidder / Purchaser Registration - Bidder to register on E-Auction portal (link given above) http://www.mstcecommerce.com (i.e. https://www.mstcecommerce.com/auctionhome/ibapi) using his Mobile Number and Email ID. Step 2: KYC Verification - Bidder to upload requisite KYC documents. KYC documents shall be verified by E-Auction service provider (may take 2 working days). Step 3: Transfer of EMD amount to his Global EMD Wallet - Online / Off-line transfer of fund using NEFT / Transfer, using challan generated on E-Auction portal. Step 1 to Step 3 should be completed by bidder well in advance, on or before EMD date.

Note: This is also a notice to the Borrower / Guarantors / Mortgagees of the above said loan about holding of this sale on the above mentioned date and other details.

